

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. O.A. 816 of 1997.

Present : Hon'ble Dr. B. C. Sarma, Member (A)

Hon'ble Mr. D. Purkayastha, Member (J)

1. SACHINDRA N. PODDAR
2. SUKUMAR PAUL

Vs.

1. Union of India, through the
Secretary, Min. of Communications
Jogajog Bhawan, New Delhi.

2. The Director General, Deptt.
of Posts, New Delhi.

Respondents.

For applicants : Mr. N. Bhattacharjee, counsel.

For respondents : Mr. S.N. Das, counsel.

heard on : 19.9.97 :: ordered on : 19.9.97.

O R D E R

B.C. Sarma, AM

Two applicants have jointly filed this application raising the grievance of non-consideration of the representations dated 3.4.97 and 10.4.97. The first representation was submitted by applicant No.1 and the second one was submitted by the applicant No.2 before the respondent No.2. They have annexed copies of both the representations to the application. It has been contended therein that they had appeared in the LGO (Lower Grade Officer) examination held in July, 1996, but they could not come out successful. They have given details of the marks secured by them. It is the specific contention of the applicants that they belong to the OCB category and, therefore, they are entitled, as per the policy of the government, to get grace marks. They have submitted representations ventilating their grievance, but those representations have not yet been disposed of. Being aggrieved thereby, the instant application has been filed with the prayer that their representations be considered by the respondent No.2 and be disposed of accordingly.



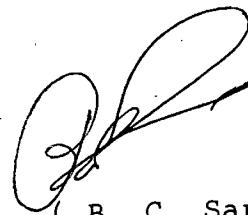
2. Mr. S.N.Das, 1d. counsel, appears for the respondents and submits that he would like to file a reply in this case. According to him the application is frivolous.

3. We have heard the 1d. counsel for both the parties and perused records. We find that representations were filed before the respondent No.2 quite some time ago and the applicants are only aggrieved by the fact that they did not know whether their representations have since been considered by the said respondent. Considering the grievance of the applicants, we are of the opinion that appropriate order to be passed in this case, without waiting for any reply to be filed by the respondents, will be to give a suitable direction in the matter.

4. In view of the above, the application is disposed of, at the stage of admission itself, with the direction that within a period of one month from the date of communication of the order, the respondent No.2 shall consider the said two representations and pass appropriate orders according to law which shall be conveyed to the applicants within a period of 15 days thereafter. No order is passed as regards costs.


(D.Purkayastha)

MEMBER (J)


(B. C. Sarma)

MEMBER (A)